

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 25.10.2012

The meeting No.29/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.10.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.29/AM-13 dated 25.10.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :29/84-ALC3/2012

MEETING DATE : 25.10.2012

Case No.:8/25/84-ALC3/2012	Party Name: SRG APPARELS PRIVATE LIMITED	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
HQ File :01/84/050/00238/AM13/	RLA File :32/24/040/00028/AM13/	Lic.No/Date:3210056336 16.08.2012	Defer Date: 22.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that quantity of inputs in the export product for boys bibs is 0.30 sq. meter per piece and for blanket 1.66 sq. meter per piece in Appendix 11A whereas in calculation sheet, it is 0.33 sq. meter per piece and 1.826 sq. meter per piece respectively. This is contradictory. The applicant firm should give weight of input in KG. term in each export product and should give the calculation as to how the requirement of 0.30 sq. meter per piece for boys bibs and 1.66 sq. meter per piece for blankets has been arrived at and also give the wastage at each stage of manufacturing.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.

Case No.:1/21/84-ALC3/2012	Party Name: PRECISE SEAMLESS APPARELS PVT LTD	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Approved
HQ File :01/84/050/00188/AM13/	RLA File :05/24/040/00190/AM13/	Lic.No/Date:0510332087 21.08.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the required information as asked for. Accordingly, the Committee considered the case based on available information and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies knitted seamless tank top	4,72,300 Nos. (weight-54,314 Kgs.)	Nylon/CR Nylon yarn (Technical Characteristics: 33/34/2, 22/22/10, 22/22/14 – S & Z Twist)	62,461.00 Kgs. (including 15% wastage)
			Elastic Tape (Technical	Net to net basis with

Characteristics: 15/16/20 mm) accountability clause)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/21/84-ALC3/2012	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Approved
HQ File :01/84/050/00189/AM13/	RLA File :05/24/040/00187/AM13/	Lic.No/Date:0510332136 21.08.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee based on samples, details and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infant Dress (Shell) in 100% Cotton printed woven fabric, GSM-114+/-10% (variation) and trim fabrics in 100% Polyester knit fabric, GSM-40+/-10% (variation) with Indian lining and diaper (Style No.298675/304568)	1769 Nos.	100% Cotton printed woven fabric, GSM-114+/-10% (variation)	2347 Sq. meter
			100% Polyester knit fabric, GSM-40+/-10% (variation)	2699 Sq. meter
2.	Girls Dress (Shell) in 100% Cotton printed woven fabric, GSM-114+/-10% (variation) and trim fabrics in 100% Polyester knit fabric, GSM-40+/-10% (variation) with Indian lining and	7076 Nos.	100% Cotton printed woven fabric, GSM-114+/-10% (variation)	9393 Sq. meter
			100% Polyester knit fabric, GSM-40+/-10% (variation)	11,800 Sq. meter

panty cover (Style
No.298675/304568)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/25/84-ALC3/2012

Party Name: STANFAB APPARELS
PRIVATE LIMITED

Meet No/Date:29/84-ALC3/2012
25.10.2012

Status:
Approved

HQ File :01/84/050/00235/AM13/

RLA File :04/24/040/00096/AM13/

Lic.No/Date:0410138992
21.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee on the basis of sample, lay-marker, calculation sheet and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Cargo Shorts made out of 100% Cotton woven 3/1 peached twill fabric, GSM-240+/-10%	3250 Nos.	100% Cotton woven 3/1 peached twill fabric, GSM-240+/-10%	7800 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/21/84-ALC3/2012

Party Name: PRECISE SEAMLESS
APPARELS PVT LTD

Meet No/Date:29/84-ALC3/2012
25.10.2012

Status:
Approved

HQ File :01/84/050/00190/AM13/

RLA File :05/24/040/00198/AM13/

Lic.No/Date:0510332416
23.08.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the required information as asked for. Accordingly, the Committee considered the case based on available information and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

5	S.No.	Export Product	Export Quantity	Import item	Quantity allowed
	1.	Dyed readymade garments (Ladies knitted seamless leggings)	2,50,000 Nos. (weight-37,500 Kgs.)	Nylon 66/CR Nylon 66 yarn (Technical Characteristics: 78/68/1S&Z, 33/34/2, 22/22/10 & 22/22/14 – S&Z)	43,125.00 Kgs. (including 15% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

6	Case No.:5/29/84-ALC3/2012	Party Name: GINZA INDUSTRIES LTD.	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00251/AM13/	RLA File :03/94/040/00403/AM13/	Lic.No/Date:0310706600 28.08.2012	Defer Date: 22.11.2012
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the following:</p> <ol style="list-style-type: none"> In the export product, applicant firm should give content of each input in term of %age or Kg. Applicant firm should give separately the requirement of export product containing Latex Rubber, Spandex yarn, Lycra yarn etc. and not as option or for each of above inputs. Nylon denierage has been reflected from 80D to 120D, which cannot be permitted. Permissible range is +/-10%. Applicant firm should give the specific requirement for specific denierage and not with the wide range of 80D to 120D. <p>Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.</p>			

Case No.:6/25/84-ALC3/2012	Party Name: RABIA LEATHER	Meet No/Date:29/84-ALC3/2012	Status:
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7		INDUSTRIES PRIVATE LIMITED,	25.10.2012	Deferred
	HQ File :01/84/050/00236/AM13/	RLA File :04/24/040/00109/AM13/	Lic.No/Date:0410139323 30.08.2012	Defer Date: 15.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 15.11.2012.			

8	Case No.:3/29/84-ALC3/2012	Party Name: MAHAVIR SPINFAB PRIVATE LIMITED	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00249/AM13/	RLA File :06/24/040/00021/AM13/	Lic.No/Date:0610028917 12.09.2012	Defer Date: 22.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given GSM or weight of the export product for consideration of the proposal. For calculation of requirement of import item, the Committee after deliberations decided to ask the applicant firm to make available the above information/details alongwith CAD/CAM, sketch, measurement chart and calculation sheet of the export product for consideration of the proposal. The case stands for re-listing on 22.11.2012.			

9	Case No.:7/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00253/AM13/	RLA File :35/24/040/00010/AM13/	Lic.No/Date:3510039250 12.09.2012	Defer Date: 22.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not given the following information/details for consideration of the proposal:- <ul style="list-style-type: none"> i) Weight of the cotton fabric in the export product. ii) Weight of Meta Aramid and Para Aramid fibre separately in the quilted fabric present in the export product. iii) It is not clear whether Meta Aramid and Para Aramid in the inputs are being asked in the form of fibre yarn for fabric. 			

iv) Weight of FR sewing thread in the export product.

Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.

10	Case No.:9/29/84-ALC3/2012	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00255/AM13/	RLA File :35/24/040/00011/AM13/	Lic.No/Date:3510039251 12.09.2012	Defer Date: 08.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier decision taken in the similar case. The case has been decided to defer the case for re-listing on 08.11.2012.			

11

Case No.:6/29/84-ALC3/2012	Party Name: IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Approved	
HQ File :01/84/050/00252/AM13/	RLA File :04/24/040/00115/AM13/	Lic.No/Date:0410139798 17.09.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Pants (Trousers) made of 98% Cotton 2% Spandex fabric, GSM-340+/-10%	72,255 Nos.	98% Cotton 2% Spandex fabric, GSM-340+/-10%, cuttable width-51”	1,62,574.500 Sq. meter
			80% Polyester 20% Cotton T/C Pocketing fabric, width-	29,654.550 Sq. meter

		58"	
		Zippers	Net to net
		Buttons	Net to net
		Rivets	Net to net
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

12	Case No.:9/25/84-ALC3/2012		Party Name: RADNIK EXPORTS		Meet No/Date:29/84-ALC3/2012 25.10.2012		Status: Approved	
	HQ File :01/84/050/00239/AM13/		RLA File :05/24/040/00227/AM13/		Lic.No/Date:0510335080 18.09.2012			
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-							
	S.No.	Export Product	Export Quantity	Import item	Quantity allowed			
	1.	Ladies Top made out of 100% Polyester woven dyed fabric, GSM-85+/-10% variation (Style: MISSY)	64,000 Nos.	100% Polyester woven dyed fabric, GSM-85+/-10% variation, width-57”	72,576	Sq.	meter	
The GSM should match in both import and export.								
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.								

Case No.:2/29/84-ALC3/2012		Party Name: J.D. JONES & CO. PVT. LTD.		Meet No/Date:29/84-ALC3/2012 25.10.2012		Status: Deferred	
HQ File :01/84/050/00248/AM13/		RLA File :02/24/040/00104/AM13/		Lic.No/Date:0210182215 18.09.2012		Defer Date: 22.11.2012	

13	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not made available the sample of the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the sample of the export product alongwith manufacturing process and stage-wise wastage for consideration of the proposal. The case stands for re-listing on 22.11.2012.		
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14	Case No.:10/25/84-ALC3/2012	Party Name: NOORVEER CREATIONS PVT. LTD	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00240/AM13/	RLA File :05/24/040/00228/AM13/	Lic.No/Date:0510335212 20.09.2012	Defer Date: 22.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the net content of silk i.e. input asked is same i.e. 164.220 Kgs. in the export product. This appears to be incorrect, since there will be some wastage from fabric to garments. Moreover, the application set in this case is still awaited from the applicant firm/R.A. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.			

15	Case No.:4/29/84-ALC3/2012	Party Name: RABIA LEATHER INDUSTRIES PRIVATE LIMITED,	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00250/AM13/	RLA File :04/24/040/00129/AM13/	Lic.No/Date:0410139872 20.09.2012	Defer Date: 22.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 22.11.2012.			

	Case No.:8/29/84-ALC3/2012	Party Name: ANTIQUE NON WOVEN PVT.	Meet No/Date:29/84-ALC3/2012	Status:
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16		LTD.,	25.10.2012	Deferred
	HQ File :01/84/050/00254/AM13/	RLA File :24/24/040/00006/AM13/	Lic.No/Date:2410037440 21.09.2012	Defer Date: 22.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the quantity of import product i.e. PP Granules is same in the export product i.e. PP Non-woven fabric, which is appears to be incorrect as there will be some wastage from granules to fabric. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 22.11.2012.			

17	Case No.:1/29/84-ALC3/2012	Party Name: UNITEX APPARELS PVT LTD.,	Meet No/Date:29/84-ALC3/2012 25.10.2012	Status: Deferred
	HQ File :01/84/050/00247/AM13/	RLA File :07/24/040/00292/AM13/	Lic.No/Date:0710091364 12.10.2012	Defer Date: 22.11.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case has not been received from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 22.11.2012.			

MANUAL AGENDA CASES

(18)

Case No.538	M/s Radnik Exports, New Delhi
NC 29/AM-13, dt. 25.10.2012	File No.01/84/50/105/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510327977 dated 21.06.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 08.11.2012.

(19)

Case No.539	M/s Texstyles, Noida
NC 29/AM-13, dt. 25.10.2012	File No.01/84/50/125/AM-07/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510183956 dated 02.06.2006.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP alongwith file for their examination and comments. It was decided to defer the case for re-listing on 22.11.2012.

(20)

Case No.540	M/s Meenakshi India Ltd., Chennai
NC 29/AM-13, dt. 25.10.2012	File No.01/84/162/589/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0410099371 dated 21.10.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per shipping bills, CAD/CAM and after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Men's Pant made out of 70% Cotton 30% Nylon fabric, GSM-137+/-10%	10,000 Nos.	70% Cotton 30% Nylon fabric, GSM-137+/-10%, width-57"	31,100 Sq. meter (@ 3.11 sq. meter per piece)
2.	Men's Short made out of 70% Cotton 30% Nylon fabric, GSM-137+/-10%	15,000 Nos.	70% Cotton 30% Nylon fabric, GSM-137+/-10%, width-57"	25,220 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(21)

Case No.541	M/s Jiwanram Sheoduttarai Industries Ltd., Kolkata
NC 29/AM-13, dt. 25.10.2012	File No.01/84/50/154/AM-10/DES-V
Ratification of input output norms against Advance Authorisation No. 0210133247 dated 03.11.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME). It was, therefore, decided to await the same and defer the case for re-listing on 08.11.2012.

(22)

Case No.542	M/s Neocorp International, Dhar
NC 29/AM-13, dt. 25.10.2012	File No.01/84/50/419/AM-12/DES-V
Ratification of Input Output Norms in respect of Advance Authorization No.1110026880 dated 24.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP. It was, therefore, decided to await the same and defer the case for re-listing on 08.11.2012.
